



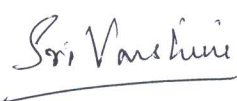
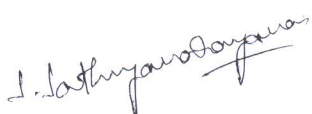

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/185/2016
NAME OF THE PETITIONER(S) : SIBI C. K. & 11 Others
NAME OF THE RESPONDENT(S) : M/s Vijaya Hospitality & Resorts Ltd & 7 Others
UNDER SECTION : 397/398

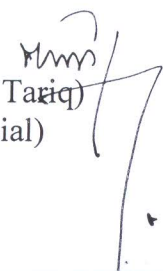
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM			
1	U. MAHESHA Hopinath - Advocate Sri varadharani	P-c-s for Petitioners M/s Vijaya Hospitality & Resorts Ltd. Counsel for Petitioners.	  
2.	S. SATHIYANARAYANAN	Counsel for R-8	
3.	VINEET S	for R1-6	

ORDER

Counsel for petitioner present. Counsel for R1 to R6 present. No representation on behalf of R7. Counsel for R8 present. Counsel for R1-R6 prays time to file counter in C.A.No.1 of 2016 before 23rd November by serving a copy to the other side. Counsel for petitioner is directed to file rejoinder if any by 25th November by serving a copy to the counsel for respondents. This direction is absolute. None of the parties will be given ~~any~~ more chance/opportunity to file their pleadings. In case, any of the parties fails to file the pleadings as directed, the right of filing the same shall stand forfeited.

← Matter will be taken up for final arguments. Put up on **29.11.2016 at 10.30 A.M.**


(Mohd Sharief Tariq)
Member (Judicial)


(Anantha Padmanabha Swamy)
Member (Judicial)